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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 29/2007.....

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SECTION OFFICER (Judl.)

[Signature]
21.9.17

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. Original Application No. 29/07/
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) S. Datta VS Union of India & Ors

Advocate for the Applicant(s) MR H. Rahman
MR K. Paul

Advocate for the Respondent(s) Standing Counsel, Railway

Notes of the Registry	Date	Order of the Tribunal
	7.2.2007	Present: The Hon'ble Mr. K. V. Sachidanandan Vice-Chairman.
This application is in form is filed on 6-2-07.		Heard learned counsel for the parties.
Case No. 35E 723279, 35E 299152 & 35E 299153 Dated.....6-2-07.....		Order passed, kept in separate sheets.
<i>gms</i> Dy. Registrar		The O.A. is disposed of at the admission stage itself in terms of the order. No costs.

Copy of the application
has been given by the
Applicant with Order
to the Respondents

N. Datta
6-2-07

✓
Vice-Chairman

9.2.07
Certified Copy has been
collected by the L/Adv. for
the applicant and a copy
of the same has been
handed over to the Rly.
Standing Counsel.

For Rly. C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O.A. No. 29 of 2007

DATE OF DECISION 07.02.2007

Sri S.Datta

.....Applicant/s

Mr. H.Rahman & Mr.K.Paul

..... Advocate for the
Applicant/s.

- Versus -

U.O.I. & Ors

.....Respondent/s

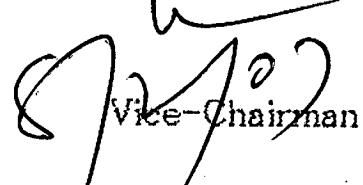
Dr.J.L.Sarkar, Railway Standing Counsel

..... Advocate for the
Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether to be forwarded for including in the Digest Being compiled at Jodhpur Bench & other Benches ? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No


Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 29 of 2007.

Date of Order: This, the 07th day of February, 2007.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN

Shri Santanu Datta
S/o Late Fulendra Mohan Datta
Occupant of Qtr. No.T/65-B at Railway Colony
Dimapur, Nagaland
Working in the N.F.Railways
as ECRC at Lower Haflong.

..... Applicant.

By Advocates H.Rahman & K.Paul

- Versus -

1. The Union of India
Represented by General Manager
N.F.Railway, Maligaon, Guwahati-11.
2. The General Manager
N.F.Railway, Maligaon
New Delhi - 110 011.
3. The Divisional Railway Manager
N.F.Railway
Lumding.
4. Sr. Divisional Commercial Manager
Office of the DRM/Lumding (Controller Officer).
5. Asstt. Commercial Manager, Lumding
Office of the DRM(C)
N.F.Railway, Lumding.

..... Respondents.

By Dr.J.L.Sarkar, Railway Standing Counsel.

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ORDER (ORAL)

SACHIDANANDAN, K.V.,(V.C.):

The applicant, who is now working as Enquiry-cum-Reservation Clerk (ECRC in short) in Lower Haflong in N.F.Railway, is occupying Quarter No. T/65-B, Railway Colony, Dimapur, Nagaland. He was transferred vide order dated 10.6.2005 (Annexure-A) from Dimapur to Lower Haflong on temporary basis. Now, the Applicant contends that he has received the impugned notice dated 22.01.2007 (Annexure-D) directing him to vacate the said quarter at Dimapur within 15 days positively failing which disciplinary action would be initiated against him in addition to recovery of penal rent. Aggrieved by the said order, the Applicant has filed this Original Application seeking the following relief: -

8.2 "..... after hearing the cause/causes being shown and upon perusal of the records, Your Lordships may set aside and quash the impugned order bearing No. CQ/9/73(DMV) Pt-II dated 22-01-2007 (Annexure-D) and direct the respondents to allow the applicant to retain his quarters at Dimapur and/or be pleased to pass any such further or other order/orders as Your Lordships may deem fit and proper."

L

2. I have heard Mr. Hasibur Rahman, learned counsel for the Applicant and Dr.J.L.Sarkar, learned Standing counsel for the Railways. Mr. Rahman submits that the date of the period mentioned in Annexure-D expires today and he also pointed out the rule position regarding temporary transfer and retention of quarter thereof. At Clause 45.3, Sub-Clause (2) of the Bahri's Handbook for Railwaymen, 2006 it is stated that in case of temporary transfer the employee is entitled to occupy the quarter allotted in his earlier posting for the full period at normal rent. Therefore, the Applicant is entitled to continue in the same quarter since it is a temporary transfer and his children are studying at Dimapur. Mr. Rahman further submitted that he would be satisfied if a direction is given to the Applicant to file comprehensive representation before the competent authority and the Respondents may be directed to dispose of the same. Dr.J.L.Sarkar, submits that he has no objection in adopting such exercise. This court also feels that such course of action will suffice the interest of justice.

3. Accordingly, this Tribunal directs the Applicant to file comprehensive representation before the respondent No. 3 within three weeks from the date of receipt of this order and

upon receipt of such representation the said Respondent or any other competent authority shall consider and dispose of the representation within two months thereafter.

The Original Application is disposed of as above.
There shall be no order as to costs.

It is further directed that status quo as on today shall be maintained till the disposal of the representation to be filed by the Applicant.



(K.V.SACHIDANANDAN)
VICE CHAIRMAN

/BB/

BEFORE THE **CENTRAL ADMINISTRATIVE TRIBUNAL**,
GUWAHATI BENCH: GUWAHATI.

(An application under Section 19 of the Administrative Tribunals Act,
1985)

ORIGINAL APPLICATION NO. 29 OF 2007.

Shri Santanu Datta **APPLICANT.**

-VERSUS-

The Union of India & Ors **RESPONDENTS.**

I N D E X.

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3.	Order dated 10-06-2005	A	11
4.	Certificate dated 27-01-2007	B	12
5.	Extract of the relevant rule	C	13, 14
5.	Impugned order dated 22-01-2007	D	15
6.	Medical prescriptions	E	16, 18

Signature of the applicant.

Santanu Datta
For use in the Tribunal's office

Date of filing:-

Registration No.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH: GUWAHATI.

(An application under Section 19 of the Administrative Tribunals Act, 1985)

ORIGINAL APPLICATION NO. 29 OF 2007.

Shri Santanu Datta APPLICANT.

-VERSUS-

The Union of India & Ors RESPONDENTS.

LIST OF DATES.

<u>Date</u>	<u>Particulars.</u>
10-06-2005	Applicant temporarily transferred and posted at Lower Hailong on administrative ground.
27-01-2007	School certificate to the effect that the applicant's daughter is a student of class VIII at Dimapur.
	Extract of the relevant rule, relating to allotment of quarter, from Bahri's Handbook for Railwaymen, 2006.
22-01-2007	Impugned order by which the applicant has been directed to vacate his quarter at Dimapur within 15 days positively failing which it was threatened that disciplinary action would be initiated against him in addition to recovery of penal rent.
	Medical documents pertaining to the applicant's wife indicating the necessity of her stay at Dimapur.

Santanu Datta
SIGNATURE OF THE APPLICANT.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH:GUWAHATI.

(An application under Section 19 of the Administrative Tribunals Act,
1985)

ORIGINAL APPLICATION NO. 29 OF 2007.

Shri Santanu Datta
Son of Late Fulendra Mohan Datta,
Occupant of Qtr. No.T/65-B at Railway Colony,
Dimapur, Nagaland;
Working in the N.F. Railways
as ECRC at Lower Haflong.

..... **APPLICANT.**

-VERSUS-

1. The Union of India,
represented by the General Manager,
N.F. Railway, Maligaon, Guwahati – 11.
2. The General Manager,
N.F. Railway, Maligaon,
Guwahati – 11.
3. The Divisional Railway Manager,
N.F. Railway, Lumding.
4. Sr. Divisional Commercial Manager,
Office of the DRM/Lumding(Controlling Officer).

Filed by, Santanu Datta,
through, Krishnendu Paul, Advocate
6-2-2007.

5. Asstt. Commercial Manager, Lumding,
Office of the DRM[C],
N.F. Railway, Lumding.

..... **RESPONDENTS.**

Santamn Datta

DETAILS OF APPLICATION:

1. Particulars of the order against which the application is made:-

The applicant is aggrieved by the impugned order conveyed vide communication No.CQ/9/73(DMV)Pt-II dated 22-01-2007, whereby the applicant has been asked to vacate his official quarter No. T/65-B at Dimapur within 15 days positively, failing which, it is stated that, disciplinary action would be initiated against him in addition to recovery of penal rent. The aforesaid order was received by the applicant on 28-01-2007 at Lower Haflong from the Station Superintendent, Lower Haflong.

2. Jurisdiction of the Tribunal:-

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

3. Limitation:-

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunals Act.

4. Facts of the case:-

4.1 That the applicant is a citizen of India and is entitled to all the rights and privileges guaranteed by the Constitution of India and the laws framed thereunder.

Santam Datta
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4.2 That the applicant was working as Enquiry-cum-Reservation Clerk (in short, ECRC) at Dimapur Railway Station. Thereafter, he was **temporarily transferred** and posted at Lower Haflong vide an office order No.ES/448-S(T) Lumding, dated 10-06-2005. The applicant joined at Lower Haflong on 07-07-2006.

A copy of the order dated 10-06-2005 is annexed hereto and marked as **ANNEXURE-A**.

4.3 That the applicant joined at his new place of posting at Lower Haflong on temporary transfer vide the aforesaid order dated 10-06-2005. Since it was a temporary transfer, the applicant chose to keep his family, comprising of his wife and daughter, at his quarter at Dimapur. The applicant's daughter has been admitted in class VIII in the St. Paul School, Dimapur, and the session has already started. The Headmistress of the school, has issued a certificate on 27-01-2007, to this effect.

A copy of the said school certificate is annexed hereto and marked as **ANNEXURE-B**.

4.4 That in terms of the relevant Railway Board circular, in case of 'temporary' transfer, **retention of quarters is permissible for the full period on payment of normal rent.**

Extract of the relevant rule from 'Bahri's Handbook for Railwaymen, 2006,' is annexed hereto as **ANNEXURE-C**.

4.5 That the respondents vide impugned order bearing No.CQ/9/73[DMV]Pt-II dated 22-01-2007 directed the applicant to vacate his quarters at Dimapur within 15 days positively failing which it was threatened that disciplinary action would be initiated against

Santam Datta
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him in addition to recovery of penal rent. The applicant received the said order on 28-01-2007 from the Station Superintendent, Lower Haflong.

A copy of the impugned order dated 22-01-2007 is annexed hereto and marked as

ANNEXURE-D.

4.6 That since the transfer of the applicant to Lower Haflong, vide order dated 10-06-2005, was on temporary basis, therefore, as per the Railway Board circular, he is entitled to retain his quarter at Dimapur, for the full period of his temporary transfer and posting at Lower Haflong, on payment of normal rent. Be it stated here that the aforesaid transfer is yet to be converted into permanent one. Hence, the order dated 22-01-2007, whereby the applicant has been asked to vacate his quarter at Dimapur within 15 days, failing which disciplinary action will be initiated against him in addition to recovery of panel rent, is absolutely without jurisdiction and illegal, and is clear-cut violation of the relevant rules.

4.7 That the daughter of the applicant is a student of class VIII and the current session will end in December 2007. If at this stage, the applicant is asked to vacate his quarter at Dimapur, it will adversely affect the studies of his daughter as because the applicant's daughter is under the Nagaland Board of Secondary Education and the schools at Lower Haflong, are under the Assam Board of Secondary Education. There is substantial difference in the course content and syllabus between the two State Boards, which the applicant's daughter will find difficult to adjust. Besides, the applicant bought books and other study materials worth a substantial amount, for his daughter at Dimapur. Had the respondents informed the applicant prior to the beginning of the academic session that he would have to vacate his quarters at

Santamm Datta
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Dimapur, then in that case, the applicant would not have admitted his daughter at Dimapur. If at this stage, the impugned order dated 22-01-2007 is given effect to, the applicant's daughter will have to lose a year.

4.8 That the applicant's wife is suffering from a host of ailments and she is under treatment of doctors at Dimapur. The applicant's wife is a diabetic and is also suffering from high blood pressure. To facilitate her treatment, her stay at Dimapur is necessary and for this, retention of the quarter at Dimapur has become essential.

Copy of the relevant document is annexed hereto and marked as **ANNEXURE-E**.

4.9 That, the impugned order dated 22-01-2007, whereby the applicant has been asked to vacate his quarter at Dimapur within 15 days positively failing which disciplinary action would be initiated in addition to recovery of penal rent, has been passed by the respondents in arbitrary exercise of power without due application of mind and the same has violated the fundamental and other legal rights of the applicant. The impugned order is in clear contravention of the relevant rules regarding allotment of quarter and recovery of rent framed by the Railway Board. Hence, the applicant has approached this Hon'ble Tribunal for vindication of his rights and for amelioration of his grievances.

The respondents have even denied the opportunity to the applicant to submit an appeal/representation against the impugned order dated 22-01-2007 and straightaway threatened to initiate disciplinary action against the applicant, if the quarter at Dimapur is not vacated within 15 days, meaning thereby, he would be placed under suspension. Therefore, the applicant has approached this Hon'ble Tribunal against such threatened action of the respondents. Be

it stated here that in case an employee is asked to vacate his quarters for some reason or the other, it is never ordered that disciplinary action would be initiated upon failure to vacate the quarters. One Shri Sibu Prasad Chakraborty, Ex-Head Ticket Collector, Dimapur was permanently transferred from Dimapur about 5 years ago to Karimganj and then to Guwahati but he has still retained his quarters at Dimapur and the respondents have not issued any notice threatening initiation of disciplinary action against Shri Chakraborty for his failure to vacate the quarters at Dimapur. This instance is illustrative only and there are numerous such instances. However, in the applicant's case, the respondents have committed serious illegality in threatening to initiate disciplinary action against the applicant if he fails to vacate the quarters.

5. Grounds for relief with legal provisions:-

5.1 For that there is no legal justification in asking the applicant to vacate his quarter at Dimapur. This is because his transfer and posting at Lower Haflong is on temporary basis. Now, under the relevant rules governing allotment of quarter, framed by the Railway Board, in case of temporary transfer, retention of quarters is permitted for the full period on payment of normal rent. Since the applicant's transfer to Lower Haflong is on temporary basis, therefore, he is entitled to retain his quarter at Dimapur on payment of normal rent. The only grounds conceivable under the rules, for vacating the quarters at Dimapur, are- (i) in case the temporary transfer to Lower Haflong is converted into permanent one; and, (ii) in case the applicant has defaulted in payment of the normal rent.

Admittedly, none of the aforementioned grounds are present in the instant case, therefore, the impugned order dated 22-01-2007 is nothing but colourable exercise of power for some extraneous consideration.

Santam Datta

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Santam Datta

5.2 For that under the relevant rules an employee is permitted to retain his quarters on educational ground for the current session on payment of double the normal or double the assessed rent. This rule is applicable in case of permanent transfer and assuming for a while but never admitting that the transfer of the applicant is on permanent basis, then in that case, the applicant cannot be asked to vacate his quarters at Dimapur because his daughter is a student of class VIII under the Nagaland Board of Secondary Education and on educational ground he is entitled to retain his quarter at Dimapur on payment of double the normal or double the assessed rent. The respondents failed to consider this aspect of the matter and in the process committed a manifest error in asking the applicant to vacate his quarters at Dimapur within 15 days notwithstanding the validity of the current session of the course, which his daughter is undergoing.

5.3 For that the respondents committed gross illegality and acted with material irregularity in asking the applicant to vacate his quarters at Dimapur within 15 days by the impugned order dated 22-01-2007 failing which, it was threatened, that disciplinary action would be initiated against him in addition of recovery of penal rent. The question of recovery of penal rent and initiation of disciplinary action against the applicant is clearly not attracted because under the relevant rules, the applicant is entitled to retain his quarters at Dimapur on payment of normal rent because his transfer to Lower Haflong vide order dated 10-06-2005, is on temporary basis. Therefore, the impugned order dated 22-01-2007 is liable to set aside and quashed by this Hon'ble Tribunal and the applicant may be allowed to retain his quarters at Dimapur in the facts and circumstances.

5.4 For that the applicant's wife is suffering from various diseases for which she is undergoing treatment at Dimapur. If, at this juncture, the applicant is asked to vacate his quarters at Dimapur, her treatment will get discontinued, posing hazard to her health. The applicant's daughter is a student of 8th standard under the Nagaland Board of Secondary Education and the session has already commenced. Therefore, if at this stage, the applicant is required to vacate his quarters at Dimapur, her studies will be jeopardised because a switch-over from one board to another (in this case, from NBSE to SEBA) cannot take place during the currency of a particular session without losing that session.

Santam Datta

6. Details of the remedies exhausted:-

The applicant declares that by the impugned order dated 22-01-2007, the applicant has been directed to vacate his quarters within 15 days positively, failing which it was threatened that disciplinary action would be initiated against him in addition to recovery of penal rent. The respondents have not given the applicant any opportunity to represent against such threatened action. The applicant has reasons to believe that he would be placed under suspension if he fails to vacate the quarters within 15 days. Such coercive measures as contemplated by the impugned order dated 22-01-2007, has necessitated the filing of the present application without waiting any further.

7. Matters not previously filed or pending with any other court:-

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Relief sought:-

In the premises aforesaid, it is most respectfully prayed that Your Lordships may be graciously pleased to admit this application, issue necessary notices, call for the records of the case and after hearing the cause/causes being shown and upon perusal of the records, Your Lordships may set aside and quash the impugned order bearing No.CQ/9/73(DMV)Pt-II dated 22-01-2007 (Annexure-D) and direct the respondents to allow the applicant to retain his quarters at Dimapur and/or be pleased to pass any such further or other order/orders as Your Lordships may deem fit and proper.

And for this act of kindness, the humble applicant as in dutybound, shall ever pray.

9. Interim order, if any prayed for:-

In the interim it respectfully prayed that Your Lordships may be graciously pleased to stay the operation of the impugned order bearing No. CQ/9/73(DMV)Pt-II dated 22-01-2007 (Annexure-D) till the disposal of the present original application and/or be pleased to pass any further interim order/orders as to Your Lordships may seem fit and proper in the facts and circumstances of the case.

10. Particulars of Bank Draft/Postal Order:-

I.P.O. No. 299152
299153
723279

Dated: 6-2-2007.

11. List of enclosures:-

As stated in the index.

Santam Datta

VERIFICATION.

I, Shri Santanu Datta, Son of Late Fulendra Mohan Datta, aged about 39 years, occupant of Railway Quarter No.T/65-B at Dimapur Railway Colony, P.O. Dimapur, Nagaland, working as Enquiry-cum-Reservation Clerk (ECRC), Lower Haflong, N.F. Railway, do hereby verify that the contents of paragraphs 4.1 to 4.9 are true to my knowledge and paragraphs 5.1 to 5.4 are believed to be true on legal advice and that I have not suppressed any material fact.

Date:- 6-2-2007

Santanu Datta
Signature of the Applicant.

Place:- *Guwahati*.

ANNEXURE-A.

N.F. Railway.

Office of the
Divil.Rly.Manager(P)

Office order

Lumding, dated 10/6/05.

Shri Santanu Dutta, ECRC/DMV under SS/DMV in scale Rs4500-7000/- is hereby temporarily transferred and posted at LFG/PRS under SS/LFG in the same pay and scale vice vacancy on administrative ground.

This issues with the approval of competent authority.

Sd/- Illegible
10/6/05
(Narayan Mukherjee)
APO/I/Lumding
For Divil.Rly.Manager(P)
N.F. Railway, Lumding.

No. ES/448-S(T) Lumding, Dtd.10-6-05.

Copy forwarded for information and necessary action to:

- 1) Sr.DCM/LMG. This is in ref. to his order at pp-3 of case No. C/Con/LM/Selection/2002 Pt-I
- 2) SS/LMG
- 3) DFM/LMG
- 4) AM/BPR
- 5) SS/DMV. He is advised to spare Shri Dutta, to carry out his transfer and posting orders at LFG.
- 6) OS/ET/Bill at Office.
- 7) GS/NFREU/MLG
- 8) Divil.Secy.NFREU/Lumding.

Sd/- Illegible
10/6/05
(Narayan Mukherjee)
APO/I/Lumding
For Divil.Rly.Manager(P)
N.F. Railway, Lumding.

Certified to be true.

K. Paul

Advocate

ANNEXURE-B.

Phone : 44373
Regd. No. PR/3032

St. Paul School
Lhomithi Village
P.B. No.-134
Dimapur - 797112
Nagaland.
27-01-2007.

TO WHOM THIS MAY CONCERN.

This is to certify that Miss Sandeepa Dutta, D/O Mr. Santanu Datta staying at Railway Colony, Dimapur is reading in our school. She is the student of Class VIII this year.

Yours faithfully,

Sd/-Sr. Tessy
27/01/2007
Headmistress
St. Paul School
Lhomithi Village
Dimapur- 797112
Nagaland.
[SEAL]

ST. PAUL SCHOOL, NAGALAND, DIMAPUR.
[ROUND SEAL]

Certified to be true

K. Paul
Advocate

SECTION J — QUARTERS ALLOTMENT

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QUARTERS ALLOTMENT AND LICENCE FEE

45.1 Entitlement :

Category	Entitlement
(i) All Group 'D' Staff	Type I
(ii) Group 'C' minimum of whose pay scale is below Rs. 1,320	Type II
(iii) Group 'C' in pay scale Rs. 1,320-2,040, 1,350-2,200, 1,400-2,300, 1,400-2,600, 1,600-2,600, 1,640-2,900	Type III
(iv) Group 'C' in 2,000-3,200, 2,375-3,500.	Type IV
(v) Assistant Officers and Sr. scale on pay below Rs. 3,700 p.m. and JA Grade and all Sr. Adm. Officers	Type V

45.2 Out-of-turn allotment of Quarters :

In the event of death/retirement of an employee, his son, daughter or other dependent maintaining his family on such certification may be allotted quarters out-of-turn provided he is otherwise eligible for such accommodation and provided also that such relation or dependent had been sharing accommodation with the deceased/retired employee for a period of 6 months prior to death/retirement of the employee and had not been claiming HRA; provided further that the retiring employee has not built up his own house. Further detailed orders have been issued in *Board's letter of 15.1.90.* [RBE 7/1990.]

45.3 Retention of Railway Quarters :

Retention of quarters will be permitted for periods and rent as under :
Retention of Quarters in certain cases :

	Period	Rent
(1) Permanent Transfer :		
(i) Normally	2 months	Normal

Certified to be true
K. Paul
Advocate

		Period	Rent
(ii)	Education/ sickness	6 months more	Double the normal or double the assessed rent
(iii)	Educational ground	Current session	-do-
1.2	At Delhi Transfer from N. Rly. to Rly. Board--		
(i)	Normal	4 months	Normal
(ii)	Sickness	2 months	Normal
(iii)	Education	4 months	Normal
1.3	Sub-urban areas Same electrified area	No restrictions	Normal
1.4	Audit Staff	2 months	Normal
1.5	Apprentices already working as Rly. employees	No restriction	Normal
(2)	Temporary Transfer :	Full Period	Normal
(3)	Retirement (w.e.f. 1.1.97) :		
	Under SR 317-B-11(2)	4 months	Normal
	Subsequent for Sickness or Education	4 months	Double of Licence Fee
	Resignation	1 month	Normal
	Death	24 months	Normal
(4)	Study Leave	6 months	Normal
		6 months or more	Special Licence Fee
(5)	Missing Employees	12 months	Normal
(6)	Officer/Staff posted as faculty in Trg. Instt.	Max 2 yrs.	Normal

**45.3A. Retention of earmarked/non-pooled Railway accommodation
in the case of transfer, deputation, retirement etc. :**

The officers, holding earmarked/non-pooled accommodation, on their retirement, transfer, deputation etc., may be permitted to retain such accommodation for a period of two months on payment of normal rent. If during this period, the officer requests for further retention in the above mentioned cases, an alternative accommodation may be allotted on normal rent. But no retention of earmarked/non-pooled accommodation is permitted beyond two months.

[Board's letter No. E(G) 2001/RN 4-10, dated 17.9.2002; RBE 164/2002.]

N. E. Railway

Office of the
Divl. Rly. Manager (C)
Lumding

Date:- 22/01/2007

No. CQ 9/73(DMV)Pt-II

To,

Shri Santanu Dutta
ECRC/LFG
Qr. No. T/65-B, Rly. Colony
P.O.- Dimapur, Nagaland.

Through:- SM/LFG

Sub:- Notice for vacating Rly. Qr. No. T/65-B at DMV Rly. Colony.

Ref:- DRM(P)/LMG's I/No. ES/448-S(T) dt. 10-06-2005.

In terms of DRM(P)/LMG's officer order quoted under reference, you have been transferred from DMV to LFG and accordingly you have joined at LFG on 07-07-06. But since then you have been retaining the Quarter No. T/65-B at DMV unauthorisly.

You are hereby advised to vacate the aforesaid quarter within 15 (Fifteen) days positively failing which disciplinary action will be initiated against you in addition to recovery panel rent as per extent rule.

For DRM(P)/LMG

Copy to:-

1. SM/LFG for information. He is advised to hand over the letter to Shri Santanu Dutta, ECRC/LFG and obtaining acknowledgment under clear signature and send the same to this office for record.
2. SM Dimapur for information please.

For DRM(C)/LMG

Certified to be true.

K. Paul
Advocate

Dr. M. N. Rao
MBBS (Andhra)
Regd. No. 4706

C/o. Chowdhury Drugs
Below Indian Bank
Army Supply Rd, Dhubinala,
Dimapur (Nagaland) : 228594

Date 15/07/06

Mr. TULU DUTTA F 36

HTN
NIMM
HEPATITIS

BP 150
94

PPS 187-7th
PPS 280-7th

ADV/189
PPS 187-7th
RE 1st For
30 days

100 mg - 1
100 mg (Morning)

100 mg - 1
100 mg (Morning)

100 mg - 200
100 mg (Morning)

100 mg - 1
100 mg (Morning)

CHAMBER HOUR : Morning : 9 A.M. to 2 P.M. :: Evening - 4 P.M. to 8 P.M.
Sunday : 11 A.M. to 2 P.M.

Certified to be true.

K. Paul
Advocate

Dr. M. N. Rao
MBBS (Andhra)
Regd. No. 4706.

C/o. Chowdhury Drugs
Below Indian Bank
Army Supply Rd, Dhubinala,
Dimapur (Nagaland) : 228594

Date 14/08/06

Mr TV Wuttu F 36y

HTN
NIDDM
LIVERDISE

BP $\frac{152}{92}$ mm

FBG 190 mg/dl

PPG 260 mg/dl

FASTING 9.10 AM
1 HR READING 9.15 AM
DIAPHRAGM 9.10 AM

ADVISED B.G.
RPT IN 3 HRS
OR 14/08/06

Y

To Amlodipine

1 tab 67 x 300
+ 30

To Glycetone 500 mg

() x 300

To VR 500 - 300

() + 2.2

14/06/06

Mr. M. N. Rao

CHAMBER HOUR : Morning : 4 A.M. to 2 P.M. :: Evening - 4 P.M. to 8 P.M.
Sunday : 11 A.M. to 2 P.M.

छोटा बच्चा युग्मी परिवार/SMALL FAMILY HAPPY FAMILY

२० सौ० रेलवे/N. F. Railway

बार० बी० मै०/R. B. MED/P.6

२० सौ० रेलवे/N. F. M. 6

चिकित्सा विभाग/Medical Department

युस्तुक चार्ट/Prescription Memo

क्रम शै०/Sl. No. 1162

Tulu

कर्मचारी का नाम और विभाग/Memo of employee and department

लो. S. Darid

उमेर/Age

२५५

लिंग/Sex

F

आधिक का कर्मचारी से सम्बन्ध/Relationship to employee if dependent

आधिक का वेशा विवि हो/Occupation if any of dependent

कर्मचारी का पदनाम और विभाग/Designation of employee and department

ECRC/TFC/LFGat-02

पता निवास स्थान/Address (P. No.)

शेत्र/Place

राजिका/Administration

निवास/Residence

क्रम शै०/Date	ट्रॉफली और उपचार/Notes and Treatment	आक्षयकर/Initial
१८/२/१८७३	Headache and giddiness.	
१८/२/१८७३	Wilson (a) Stomach (a)	Bp. 150 94

~~ADL~~
Salt restricted diet. ~~P. T. O.~~
Take daily

Certified to be true

K. Paul

Advocate